The Telangana Commission for Backward Classes (Amendment) Act, 2016
Act 6 of 2017

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TELANGANA ACTS, ORDINANCES AND REGULATIONS ETC.

The following Act of the Telangana Legislature received the assent of the Governor on the 19th January, 2017 and the said assent is hereby first published on the 20th January, 2017 in the Telangana Gazette for general information:—

ACT No. 6 OF 2017.

AN ACT FURTHER TO AMEND THE TELANGANA COMMISSION FOR BACKWARD CLASSES ACT, 1993.

Be it enacted by the Telangana State Legislature in the Sixty-seventh Year of the Republic of India as follows:—

1. (1) This Act may be called the Telangana Commission for Backward Classes (Amendment) Act, 2016.
2. It shall be deemed to have come into force with effect from the 8th October, 2016.

2. In the Telangana Commission for Backward Classes Act, 1993, for clause (a) of sub-section (2) of section 3, the following clause shall be substituted, namely:-

"(a) a Chairperson who is or has been a Judge of High Court or a Social Scientist or a person of eminence who has worked for the Welfare of weaker sections of society;"

3. The Telangana Commission for Backward Classes (Amendment) Ordinance, 2016 is hereby repealed.

A. SANTHOSH REDDY,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.